

(b) to (d) Central assistance of Rs. 518.38 lakhs was provided by the Government of India during the last three financial years i.e. 1994-95, 1995-96 and 1996-97 to the State Government of Haryana under the Central schemes for development of horticulture in Haryana, against, which the state government has reported utilisation of Rs. 604.66 lakhs during the same period, including the utilisation of unspent funds from previous years, under the Central schemes. The year-wise details are as indicated below:

Financial Year	(Rs. in lakhs)	
	Funds released by Centre	Funds utilised by State
1994-95	214.72	173.63
1995-96	177.60	173.50
1996-97	126.06	257.53
Total	518.38	604.66

(e) and (f) The utilisation of the assistance under the schemes is being monitored by the Government of India through progress reports to be furnished by the State governments, Area officers meetings, field visits by senior officers of the Government and periodic review meetings.

Drip Irrigation Sets Scheme

2120. DR. SAHEBRAO SUKRAM BAGUL : Will the Minister of AGRICULTURE be pleased to state:

(a) the amount of arrear of subsidy is pending with the Government;

(b) the estimated requirement of subsidy during 1997-98;

(c) whether the Government propose to provide more additional funds for installation of Drip Irrigation Sets Scheme during the current year ;

(d) if so, the details thereof;

(e) whether the Government are aware that the subsidy provided by the Government to small and marginal farmers particularly for those farmers who belong to Scheduled Castes/Scheduled Tribes is reaching to them;

(f) if so, the details thereof and if not, the reasons therefor ; and

(g) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) The allocation for the year 1996-97 has been released to the States in total.

(b) to (d) The allocation of funds for meeting the subsidy towards drip irrigation during 1997-98 is Rs. 82.79 crores, which is higher than allocations for the previous years.

(e) to (g) The Government have directed the State Governments to ensure that a minimum of 25% of the sanctioned amount for drip installation is utilised for the benefit of Scheduled Castes/Scheduled Tribes in the respective States. The concerned State Governments have been further directed to work out the details of subsidy flowing to the Scheduled Castes/Scheduled Tribes including small, marginal and women farmers on a rational basis after taking into account the local conditions and population of these categories of farmers.

Import of Wheat from Australia

2121. DR. KRUPASINDHU BHOI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the Government propose to import one million tonnes wheat from Australia;

(b) whether steps have been taken in this regard;

(c) if so, the details thereof; and

(d) if not, whether the Government propose to review their decision?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) to (c) Yes, Sir. Government has authorised import upto 2 Million tonnes of wheat during 1997-98. The State Trading Corporation of India has already contracted for importing 1 Million tonnes of wheat from Australia in the first instance.

(d) Does not arise.

[Translation]

Use of Diesel Pump Set for Underground Water

2122. SHRI NARENDRA BUDANIA: Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have received any request from the Members of Parliament for providing subsidy on diesel pump sets used in agriculture in Rajasthan.

(b) if so, the details thereof and the action taken by the Government in this regard; and

(c) the time by which subsidy on diesel pump set is likely to be provided for irrigation purpose indicating the proposed subsidy to be given ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) and (c) It was replied vide D.O.No. 18-6/97-CU.V dt. 18.6.97. It was replied that at present there is no provision for such subsidy in the schemes of the Ministry of Agriculture.

(English]

Non-Forest Activities in N.E. Region

2123. SHRI SOMJIBHAI DAMOR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have suspended processing of applications under the provisions of Forest (Conservation) Act, 1980 in the matter of non-forest activities on forest land in N.E. Region;

(b) if so, the reasons therefor;

(c) whether the Government have set any target under the provisions of Forest (Conservation) Act for the compensatory afforestation for the State of Nagaland since inception of the Act.

(d) if so, the details thereof ;

(e) whether any regulation in force affecting private plantations *vis-a-vis* its exploitation by individuals in the light of recent Supreme Court's directions; and

(f) if so, the details thereof and the reasons for discriminatory treatment with reference to similar plantation outside N.E. Region ?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

(e) This Ministry has not framed any regulation for private plantations *vis-a-vis* its exploitation by individuals in the light of the recent directions of the Supreme Court.

(f) Does not arise.

L.C. Jain Committee

2124. SHRI JAGMOHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the main recommendations made for development of Assam by the L.C. Jain Committee;

(b) the number of recommendations accepted and implemented by the Government ; and

(c) the reasons for non-acceptance/non-implementation of the recommendations therein ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) The L.C. Jain Committee made 94 recommendations which primarily concerned the sectors of agriculture, irrigation, education, power, road and railway transport, industrial development, oil, telecommunication, postal services and flood control. Out of these, action on 62 recommendations were required to be taken by the State Government. 25 recommendations were to be acted upon by various departments/ministries of Govt. of India. These included, *inter alia* :

(i) Financing a major portion for flood control programme.

(ii) Setting up of a training institute by NE Railway.

(iii) Programme of management studies to be included in the III to be set up under the Assam Accord.

(iv) Establishment of a Central University at Tezpur.

(v) Setting up of a Gas Cracker based Petro-chemical Complex.

(vi) Setting up of a new company for execution of the oil refinery project.

(vii) A 15 years perspective plan keeping in view all the potential volume of traffic through inland water system.

The Planning Commission addressed the Ministries and the State Govt. to examine the recommendations relating to them and to indicate the extent to which these can be implemented from within the available resources. It was indicated to them that the Ministries/State Govt. could consider incorporation of feasible and viable recommendations setting priorities for implementation of the scheme over more than one plan. Many of these recommendations were accordingly accepted/implemented through 8th Plan.

One of the major recommendations of the L.C. Jain Committee Report regarding pattern of Central assistance to Assam has also been accepted by Planning Commission. Accordingly, from 1991-92 onwards Assam is provided such assistance in the ratio of 90% grant and 10% loan as against the previous pattern of 70% loan and 30% grant.